

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2020**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section : Section 60(5) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CHETAN BAIRWA	ADVOCATE FOR RESP.		 Adv.
2.	NANDISH CHUDGAR I/B NIDHI PRAJAPATI PIYUSH AGNIHOTRI	ADV.	For, Petitioner	MP

ORDER

The parties are represented through learned counsels.

Learned Lawyer Mr. Chetan Bairwa undertakes to file vakalatnama and requesting time to file reply.

The prayer is allowed.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 12.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 28th day of February, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**